

ITEM NO.1 Court 5 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9796/2021

(Arising out of impugned final judgment and order dated 29-11-2021
in CRM No. 6887/2021 passed by the High Court At Calcutta)

SK. SUPIYAN @ SUFFIYAN @ SUPISAN Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION Respondent(s)

(IA No.164712/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.165970/2021-EXEMPTION FROM FILING AFFIDAVIT and
IA No.165968/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 20-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Kapil Sibal, Sr Adv
Mr. Sidharth Luthra, Sr Adv
Mr. Adit Pujari, Adv
Mr. Raghav Tankha, Adv
Mr. Anmol Kheta, Adv
Mr. Lakshay Mehta, Adv
Ms. Nupur Kumar, AOR

For Respondent(s) Mr. Tushar Mehta, Ld SG
Mr. Aman Lekhi, Ld ASG
Mr. Vikramjit Banerjee, Ld ASG
Mr. Rajat Nair, Adv
Mr. Shuvodeep Roy, Adv
Mr. Bhuvan Kapoor, Adv
Mr. Arvind Kumar Sharma, AOR

Mr. P.S. Patwalia, Sr, Adv
Ms. Bansuri Swaraj, Adv.
Mr. Siddhesh Kotwal, Adv
Ms. Manya Hasija, Adv.
Ms. Pragya Barsaiyan, Adv.
Mr. Rajdeep Majumder, Adv.
Ms. Ana Upadhyay, Adv
Mr. Akash Singh, Adv

Mr. Moyukh Mukherjee, Adv
Ms. Harshika Verma, Adv
Mr. Nirnimesh Dube, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State is directed to
file statement(s) recorded under Section 164 Cr.P.C.

Learned counsel for the petitioner and the
complainant are permitted to file additional
documents, if any, before the next date of hearing.

List on 31.01.2022.

There shall be stay of arrest of the petitioner
in the meanwhile.

No adjournment shall be granted and the special
leave petition shall be heard finally on that date.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master